CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA No. 2981/2014

This the 09th day of August, 2019

Hon'ble Mr. S.N. Terdal, Member (J) Hon'ble Mr. A.K. Bishnoi, Member (A)

(By Advocate: Sh. K.K. Patel)

VERSUS

- Union of India,
 Thr' The Secretary,
 Ministry of Health and Family Welfare,
 Government of India,
 Shastri Bhawan, New Delhi-1.
- Indian Council of Medical Research through
 The Director General,
 Ansari Nagar, New Delhi-110029.
 ... Respondents

(By Advocate: Sh. Raju Dudani and Sh. Shubham Pundhir for Dr. Ch. Shamshuddin Khan)

ORDER (Oral)

Hon'ble Mr. S.N. Terdal:

Heard. Perused the OA and the documents.

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2. At the time of hearing, we have seen that the applicant is similarly situated as the applicants in OA No. 2092/2006 with OA No. 2396/2006 which was decided on 07.06.2007 and also similarly situated as the petitioners in Special Civil Application No. 5728/2008, 5729/2008 and 5730/2008 filed by Chandrakant B. Pandya & ors. before the Hon'ble High Court of Gujarat at Ahmedabad.

3. In view of the orders passed by the Principal Bench in the above mentioned OAs and the order passed by the Hon'ble High Court of Gujarat in the above mentioned Special Civil Applications and in view of peculiar facts of this case, we allow this OA and set aside the order dated 01.10.2013, Annexure A/A and direct the respondents to treat the option of the applicant to switch over from CPF to GPF in order. The respondents are further directed to pass necessary orders within ninety days from the date of receipt of a certified copy of this order. No costs.

(A.K. Bishnoi) (S.N.Terdal)
Member (A) Member (J)

/ns/